

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2889
ANSWERED ON:17.12.2008
NORMS FOR SETTING UP NON POLLUTING INDUSTRIES
Kharventhan Shri Salarapatty Kuppusamy

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the existing norms for setting up of non-polluting industries in the country;
- (b) Whether the Government proposes to relax the existing norms : and
- (c) If so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS(SHRI NAMO NARAIN MEENA)

(a) to (c): The ambient and industry / process specific environmental norms, i.e. limits for parameters for water and air pollution, are notified under the Environment (Protection) Act, 1986 read with rules notified thereunder. Various State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) are implementing such prescribed norms under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in respective states and UTs as per their jurisdiction to control pollution at source.

There is no nomenclature of a non-polluting industry, however, industries with low pollution potential are placed in Green Category. The Government in two separate notifications under the Environment (Protection) Act, 1986 on restriction of locations of industries / mining operation and other activities in Doon Valley in Utrakhhand and Dahanu Taluka in Maharashtra has classified industries / process into Green, Orange and Red categories. The categorization is based on the consumption of water & fuel, discharge of effluents, number of persons employed and local conditions. Some of the SPCBs and PCCs have subsequently adopted similar type of criteria for granting the consents under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 based on the pollution potential.